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OFFICE OF THE
LAMLAI MUNICIPAL COUNCIL
IMPHAL-EAST, MANIPUR

N O T I F I C A T I O N

Lamlai, the 15th December, 2025

No.10/1/2017-LMC: Whereas, the draft, **"Lamlai Municipal Council Building Bye-Laws, 2025"** was notified for adoption of **"The Model Manipur Unified Building Bye-laws, 2024"** as **"Lamlai Municipal Council Building Bye-Laws, 2025"**under the Notification of even No. dated 08.12.2025, thereby inviting objection/suggestion from the general public within 7 (seven) days from the date of Notification.

And, whereas, no objections/suggestions have been received by the Office of the Lamlai Municipal Council on the said draft Bye-Laws within the stipulated period.

Now, therefore, in exercise of the power conferred by Section 212 of the Manipur Municipalities Act, 1994, the Draft, **"Lamlai Municipal Council Building Bye-Laws, 2025"** is hereby published in the Manipur Gazette for general information as **"Lamlai Municipal Council Building Bye-Laws, 2025"**(Annexure-I).

The Annexure-I will be available at the Town Planning Department website https://tpmanipur.mn.gov.in.

THONGAM SANAHAL SINGH,
Executive Officer,
Lamlai Municipal Council.

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